

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 18.12.2013

OA No. 688/2012

Mr. C.B. Sharma, counsel for applicant.
None present for respondents.

Put up the matter on 19.12.2013.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat

19/12/2013

OA No. 688/2012

MR. C.B. Sharma, Counsel for applicant.
MR. D.C. Sharma, Counsel for respondents.

Heard learned Counsel for the
parties.

O.A. is disposed of by a
separate order on the separate
Sheets for the reasons recorded
therein.

Anil Kumar
[Anil Kumar]
Member (A)

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 688/2012

DATE OF ORDER: 19th December, 2013

CORAM

HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

S.S. Saraswat S/o late Dr. J.S. Sharma, aged about 47 years, R/o 111/453, Mansarovar, Jaipur and presently working as Assistant Hydro-geologist, Central Ground Water Board (Western Region), Jaipur.

...Applicant

Mr. C.B. Sharma, counsel for applicant.

VERSUS

1. Union of India through Secretary, Ministry of Water Resources, Shram Shakti Bhawan, New Delhi.
2. Chairman, Central Ground Water Board, Central Head Quarter Office, NH-IV, Faridabad – 121001.
3. Regional Director, Central Ground Water Board (Western Region), 6-A Jhalana Doongari, Jaipur – 302004.
4. Shri S.C. Dhiman, Chairman, Central Ground Water Board, Central Head Quarter Office, NH-IV, Faridabad – 121001.

...Respondents

Mr. D.C. Sharma, counsel for respondents.

ORDER

Heard learned counsel for the parties.

2. The applicant has filed this Original Application being aggrieved by the order of the respondents dated 24th September, 2012 (Annexure A/1) vide which he was transferred from Western Region, Jaipur to SUO, Itanagar.

3. Learned counsel for the applicant submits that subsequently the applicant has been promoted and on promotion

Anil Kumar

he has been posted to Lucknow and he has joined at Lucknow and, therefore, the present Original Application has become infructuous.

4. However, the applicant wants to file a representation before the respondent no. 1 with regard to his transfer to Jaipur again. The applicant is at liberty to do so through proper channel. If the applicant files the representation within a period of one month from today then the respondent no. 2 is directed to forward his representation to the respondent no. 1 with his comments within a period of one month from the date of receipt of a copy of the representation in the office of the respondent no. 2. Thereafter, the respondent no. 1 shall decide the representation of the applicant by way of passing a reasoned and speaking order according to the provisions of law within a period of three months from the date of receipt of a copy of the representation along with the comments of the respondent no. 2.

5. Accordingly, the Original Application is disposed of with no order as to costs.


(ANIL KUMAR)
ADMINISTRATIVE MEMBER

kumawat